

THE TOBACCO BOARD (AMENDMENT) ACT, 1978.

No. 36 OF 1978

[30th August, 1978.]

An Act to amend the Tobacco Board Act, 1975.

BE it enacted by Parliament in the Twenty-ninth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Tobacco Board (Amendment) Act, 1978.

Amendment of section 4.

2. In section 4 of the Tobacco Board Act, 1975 (hereinafter referred to as the principal Act),—

(a) for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) The head office of the Board shall be at Guntur in the State of Andhra Pradesh and the Board may, with the previous approval of the Central Government, establish offices or agencies at other places in or outside India”;

(b) in sub-section (4),—

(A) in clause (c),—

(i) for the word “seven”, the word “eight” shall be substituted;

(ii) in sub-clause (vi), the word “and” occurring at the end shall be omitted;

(iii) after sub-clause (vi), the following sub-clause shall be inserted, namely:—

“(via) the Government of Gujarat; and”;

(B) in clause (d), for the words “other than the States of Andhra Pradesh and Karnataka”, the words “other than the States of Andhra Pradesh, Gujarat and Karnataka” shall be substituted.

3. In section 8 of the principal Act, in sub-section (2), after clause (c), the following clause shall be inserted, namely:—

Amendment of section 8.

“(cc) establishment by the Board of auction platforms, with the previous approval of the Central Government, for the sale of virginia tobacco by registered growers or curers, and functioning of the Board as an auctioneer at auction platforms established by or registered with it subject to such conditions as may be specified by the Central Government;”.

4. In section 13 of the principal Act, the words “or established by the Board under this Act” shall be inserted at the end.

Amendment of section 13.

5. After section 14 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 14A.

“14A. (1) Where virginia tobacco is sold at any auction platform established by the Board under this Act, it shall be competent for the Board or for any officer of the Board authorised by it in this behalf to levy fees, for the services rendered by the Board in relation to such sale, at such rate not exceeding two per cent. of the value of such tobacco as the Central Government may, from time to time, by notification in the Official Gazette, specify.

Power to levy fees.

(2) The fees levied under sub-section (1) shall be collected by the Board or such officer, equally from the seller of the virginia tobacco and the purchaser of such tobacco, in such manner as may be prescribed.”.

6. In section 32 of the principal Act, in sub-section (2), after clause (h), the following clause shall be inserted, namely:—

Amendment of section 32.

“(hh) the manner of collection of fees under sub-section (2) of section 14A;”.

7. In the Tobacco Cess Act, 1975,—

Amendment of Act 26 of 1975.

(a) in section 2, in sub-section (1) —

(i) clauses (a) and (b) shall be re-lettered as clauses (b) and (c) respectively and before clause (b) as so re-lettered, the following clause shall be inserted, namely:—

“(a) “auction platform” means an auction platform registered with the Board in accordance with the rules made under the Tobacco Board Act, 1975 or established by the Board under that Act;”.

4 of 1975.

(ii) clause (c) shall be omitted;

(b) in section 3, for the words “a registered auction platform” wherever they occur, the words “an auction platform” shall be substituted.